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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA No. 184/2002

In

OA No. 2462/1999

With

MA No. 1766/2002

New Delhi this the ~~15~~ 16 day of October, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)
Hon'ble Shri M.P. Singh, Member(A)

Union of India & Ors.Petitioners

Versus

Sanjeev KumarApplicant

ORDER(By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)

We have seen the judgement of the Hon'ble Delhi High Court dated 30.4.2002 in C.W.P.6689 with connected CNPs (Annexure R-I). In the circumstances in which the order dated 17.4.2002 was passed, we consider it appropriate that in view of the above order of the High Court ~~both~~ MA 1766/2002 praying for condonation of delay and Review Application in this case should be allowed. Ordered accordingly.

2. Consequently the order dated 17.4.2002 is recalled. List OA 2462/1999 for hearing on merits.

3. Let a copy of this order be issued to both the parties.


(M.P.Singh)
Member(A)

'SRD'


(Smt.Lakshmi Swaminathan)
Vice-Chairman(J)